GOVERNMENT OF INDIA MINISTRY OF SCIENCE AND TECHNOLOGY DEPARTMENT OF SCIENCE AND TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO.2824 TO BE ANSWERED ON 11/05/2016

LAW TO REGULATE SPACE DATA

2824. SHRI P. NAGARAJAN:

Will the MINISTER OF SCIENCE AND TECHNOLOGY विज्ञान और प्रौद्योगिकी मंत्री be pleased to state:

- (a) whether the Indian Space Research Organisation (ISRO) has drafted a law to regulate data and high resolution images collected from the skies and shared through application such as Google Earth;
- (b) if so, the details thereof;
- (c) the purpose to enact the law; and
- (d) the salient features of the proposed law?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY)

विज्ञान और प्रौद्योगिकी मंत्रालय में राज्य मंत्री और पृथ्वी विज्ञान मंत्रालय में राज्य मंत्री

(श्री वाई. एस. चौधरी)

- (a) & (b): The Geospatial Information Regulation Bill that proposes to regulate data and High Resolution Images has been drafted by the Ministry of Home Affairs. The draft Bill has been uploaded on the website of Ministry of Home Affairs on 4th May, 2016 to solicit comments/ suggestions from all stakeholders and citizens.
- (c) The purpose of the bill is to regulate the acquisition, dissemination, publication and distribution of geospatial information that is likely to affect security, sovereignty and integrity of the country.
- (d) The scope of Geospatial Information Regulation Bill covers the Geospatial Imagery or data acquired through space or aerial platforms such as satellite, aircrafts, airships, balloons, unmanned aerial vehicles including value addition, or graphical or digital data depicting natural or man made physical features, phenomenon or boundaries of the earth or any information related thereto including surveys, charts, maps, terrestrial photos referenced to a co-ordinate system and having attributes.
